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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

REGN. NO. OA 412/88.

October 11, 1988.

Dr. G.C. Taneja

Vs. The Secretary, Govt. of India and
another.

Applicant in person.

On behalf of the respondents Shri L.N. Deokare,
Jr. Law Officer, ICAR is present.

In this case the claim of the applicant for interest on delayed payment is opposed. Although the applicant claimed a higher amount, he accepted a sum of Rs.5210.04 to put a quietus to this prolonged litigation. At least Rs.5210.04 which has since been paid to him without contest was withheld without any justifiable cause. He must be compensated for that. The applicant has retired from service in August, 1982 on attaining the age of superannuation. This amount which was payable in August, 1982 was paid to him only in the year 1988. The amount having been withheld i.e. for more than six years, he will be paid interest thereon @ 10% per annum from the date of his superannuation ^{the} upto date on which the amount of Rs.5210.04 was paid. This amount shall be paid within a period of 3 months from today. Ordered accordingly. Application is disposed of accordingly.


(Kaushal Kumar)
Member
11.10.1988.


(K. Madhava Reddy)
Chairman
11.10.1988.